Title: Regarding Twelfth report of Businesss Advisory Committee and the BAC's scheduling of the discussion on the issue of atrocities on linguistic and religious minorities under Rule 193.

पेट्रोल्यिम और प्राकृतिक गै्स मंत्राल्य में राज्य मंत्री तथा संसदीय कार्य मंत्राल्य में राज्य मंत्री (श्री संतोा कुमार गंग्वार) : अध्यक्ष महोद्य, मैं निम्नलिखित प्रस्ताव करता हूं:

" कि ्यह सभा 9 अग्स्त, 2000 को सभा में प्रस्तुत का्र्य मंत्रणा समिति के बारहवें प्रतिवेदन से सहमत है "

MR. SPEAKER: Motion moved:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 9th August, 2000."

SHRI G.M. BANATWALLA (PONNANI): Mr. Speaker, Sir, I have an amendment to move to this motion of the hon. Minister.

My amendment is "that the Report of the Business Advisory Committee be referred back to the Committee to consider allotting a specific date for discussion under rule 193 on atrocities on linguistic and religious minorities in the country, which could not be taken up on 27th July, 2000, recommended by the Committee under its Tenth Report presented to the House on 26th July, 2000."

Sir, my amendment is very explanatory itself. We had the Report of the Business Advisory Committee presented to us on 26th of July, and in that Report, the Business Advisory Committee had recommended a discussion under rule 193 on atrocities on minorities. The recommendation was that it will be taken up on 27th of July, but then it could not be taken up on that date for obvious reasons. After that, the discussion has simply been lost. This is one of the parliamentary hazards, I know, but then the discussion is not coming up again.

Sir, you will remember that on the very first day of the sitting, I had sought your leave to move an Adjournment Motion on atrocities against the minorities. Sir, you were pleased not to allow that motion but you told me in the House that a discussion would be there on this motion. Sir, 19 Members of this House, including myself, have given a notice for a discussion on minorities under rule 193. But then, third week is coming to an end and we are told nothing. This discussion on minorities is a victim of the parliamentary procedural hazards.

Now, I want that this Report be referred back to the Committee so that the Committee specifies a particular date and time as to when the discussion on atrocities on minorities is taken up here in the House.

Sir, this Report be referred back to the Committee for this purpose.

SHRI P.C. THOMAS (MUVATTUPUZHA): I hope, the Government will accept this. ...(Interruptions)

SHRI SURESH KURUP (KOTTAYAM): Sir, this is a serious matter. ...(Interruptions)

MR. SPEAKER: There is an observation from the Chair. Please take your seats.

...(Interruptions)

SHRI P.H. PANDIYAN (TIRUNELVELI): Sir, I have also given a notice for a discussion under rule 193 on this subject. ...(Interruptions)

MR. SPEAKER: Please take your seat. What is this?

As the hon. Members are aware, the item under rule 193 on the subject of atrocities against linguistic and religious minorities in the country was included in the List of Business in the name of Saravshri Abul Hasnat Khan and Moinul Hassan on 27, 28 and 31st July and 1st August, 2000 but it could not be taken up for discussion due to paucity of time.

...(Interruptions)

MR. SPEAKER: What is this running commentary? What is this? I could not understand the behaviour of some of the Members in the House.

The matter was discussed in the meeting of the Business Advisory Committee meeting held yesterday (9-8-2000) and it was agreed that the date and time for holding a discussion on the subject might be decided in the next meeting of the Business Advisory Committee.

MR. SPEAKER: Please understand the position.

The question is:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 9th August, 2000."

The motion was adopted.

...(Interruptions)

MR. SPEAKER: In the next BAC meeting, we will fix the date. Please take your seat.